

The motion was adopted.

Clause 18 was added to the Bill.

Clause 19 was added to the Bill.

Class 20 - (Amendment of section 42)

MR. DEPUTY-SPEAKER : Is Mr. Somani moving his amendment ?

SHRI N. K. SOMANI ; Yes, I beg to move :

Page 31, line 19.—

add at the end—

and the following shall be added at the end of clause (a) of the first proviso to sub-section (1), namely :—

“he possesses from an appointed date which shall not be later than 31st December, 1970, qualifications of general insurance business and minimum insurance education as may be prescribed”. (46)

MR. DEPUTY-SPEAKER : We shall take it up after Lunch. The House stands adjourned to meet again at 2.00 P.M.

13.02 hours.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled at Six Minute Past Fourteen of the Clock.

MR. DEPUTY-SPEAKER IN THE CHAIR]

Re-Development in Hariyana

श्री अटल बिहारी वाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय, आपको इजाजत से मैं एक महत्वपूर्ण विषय की ओर आपका ध्यान खींचना चाहता हूँ। मैं चाहूँगा कि गृह मंत्री महोदय हरियाणा की स्थिति के बारे में कल सदन में वक्तव्य दें। अभी-अभी खबर मिली है कि हरियाणा की विधान सभा में कांग्रेस का बहुमत समाप्त हो गया है। ... (व्यवधान) ... श्री भगवत दयाल शर्मा अपने 16 साबियों के साथ कांग्रेस से त्याग-

पत्र दे चुके हैं और विरोधी दलों से मिलकर उन्होंने संयुक्त दल बनाया है। 41 सदस्य राज्यपाल से मिलने गए थे और यह मांग की कि मुख्य मंत्री श्री बंशीलाल का त्याग-पत्र मांग लिया जाए और अगर वे त्याग-पत्र न दें तो उनको बर्खास्त कर दिया जाए। लेकिन वहाँ पर यह धमकी दी जा रही है कि हरियाणा में दूसरी सरकार नहीं बनने पायेगी, हम राज्यपाल के पद का दुरुपयोग करके विधान सभा को भंग करवा देंगे। तो मेरा निवेदन यह है कि जब दूसरी सरकार काम सम्हालने के लिए तैयार है, उसका बहुमत भी है तो फिर विधान सभ को भंग करने का कोई औचित्य नहीं है। ... (व्यवधान) ...

इसलिए मेरा आपसे निवेदन है कि आप गृह मंत्री से कहें कि वे हरियाणा के मामले में यहाँ पर एक वक्तव्य दें। ... (व्यवधान) ...

श्री एस० एम० जोशी (पूना) : लोगों को यह बतलाया गया है कि कांग्रेस स्टेबिल गवर्नमेंट दे सकती है लेकिन वह स्टेबिलिटी कहाँ है? अभी तो यह बात चल रही है कि राष्ट्रपति की हुकूमत होगी। इस तरह से जो लोगों को ठगा जा रहा है उसके बारे में यहाँ पर कोई बयान होना चाहिए। ... (व्यवधान) ...

MR. DEPUTY-SPEAKER: Cabinet is a very elusive thing. It is difficult for anyone to say anything about it. Anyhow, I am not going into it. Now, let us proceed with the Insurance (Amendment) Bill.

SHRI BAL RAJ MADHOK (South Delhi): We want this assurance that President's rule will not be clamped there...

श्री जार्ज फरनेन्डीज (बम्बई ब्रिज) : आप गृह मंत्री से कहिए कि यहाँ पर बयान दें। हमें यह आश्वासन चाहिए कि वहाँ पर राष्ट्रपति का शासन नहीं लादा जावेगा।

SHRI BAL RAJ MADHOK : There is a stable group which can have a majority in the House and which can form a Ministry. So, we want a categorical and clear assurance from Government that that group will be allowed to form a Ministry and President's rule will not be clamped there to adopt back-door methods.

MR. DEPUTY-SPEAKER : He wants an assurance regarding the stability of Government or of the Ministry? For, that is the main thing. I am sure that the hon. Minister of Parliamentary Affairs has taken note of all this.

SHRI AMRIT NAHATA (Barmer): Those defectors must be made to resign from the Assembly first.

श्री जार्ज फरनेन्डीज : आपने पहले इसको क्यों स्वीकार किया था? अब हम भी स्वीकार करने के लिए तैयार हैं।

MR. DEPUTY-SPEAKER : We are not having a general debate on this now.

SHRI TRIDIB KUMAR CHAUDHURI (Berhampore) : I only want to say that there must be some statement from Government on the development in Haryana, because this may lead to far-reaching consequences. I am not holding out any threat. Similar development elsewhere have led to a mini-general election. We are having a general election in three states, and now in Haryana, all the A.V. Rams have become Gaya Rams. That has created a situation on which Government should make a statement in response to this request made on behalf of all the opposition parties. There have been such precedents here before. When such important developments take place Government have been asked, and they have made such statements. So, a statement should be made by Government on this.

SHRI BAL RAJ MADHOK : We had given calling-attention-notice in the morning, and Government can make a statement on that notice.

MR. DEPUTY-SPEAKER : No motion can be admitted in anticipation of certain

events. How is that possible? No body can admit on hypothetical considerations. It was in anticipation.

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष महोदय, संविधान के अनुसार राज्यपाल को अपनी रिपोर्ट राष्ट्रपति को देनी है। केन्द्र स्वयं राज्यपाल से रिपोर्ट मांग सकता है और अगर राज्यपाल यह रिपोर्ट करते हैं कि राज्य-विधान सभा भंग कर दी जाए तो केन्द्र उस रिपोर्ट को वापिस कर सकता है।

MR. DEPUTY--SPEAKER : That is all hypothetical.

श्री अटल बिहारी वाजपेयी : इसलिए हम चाहते हैं कि गृह मंत्री महोदय या तो आज शाम को हाउस में बकनब्य दे या कल सबेरे दें।

श्री ओम प्रकाश त्यागी (मुरादाबाद) : उपाध्यक्ष महोदय, यह मिर्फ चेतावनी है...

MR. DEPUTY--SPEAKER : If I have followed Shri S. M. Joshi aright, I think the House should feel concerned about the stability of any government anywhere at the political level. That is what he has said. We should feel concerned at the political level, without party considerations. The Hon. Minister of Parliamentary Affairs, I am sure, has taken note of it.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS

(DR. RAM SUBHAG SINGH) : As you have said, it is totally hypothetical. It is strange that anyone here should expect that any State Government could be constituted by expressing our sentiments here. Everywhere, the Constitution is in force. We cannot force the Governor to send any report, because the Governor is the holder of a very responsible office and it is within his power and within his competence to do anything he likes.

Mr. DEPUTY--SPEAKER : Now, let us proceed with the Bill.

श्री अटल बिहारी वाजपेयी : संसदीय कार्य मंत्री ने क्या कहा ? क्या हरियाणा की घटनाओं पर केन्द्रीय गृह मंत्री वक्तव्य नहीं दगे ?

डा० राम सुभग सिंह : मैंने यह कहा है कि जो माननीय सदस्य ने कहा है वह हाईपोथिटिकल है ।

MR. DEPUTY--SPEAKER : The hon. Minister has taken note of it and has said what he wanted to say. What else can he say ? On behalf of the Home Minister, he could not give an assurance. No, that is not possible.

SHRI NAMBIAR (Tiruchirappalli) : This is a clear case of the failure of the Home Minister. So, the Home Minister must resign.

SHRI N. K. SOMANI (Nagaur) : It is not a hypothetical matter.

MR. DEPUTY-SPEAKER : The Constitution is in force everywhere. And this House is the custodian of the Constitution.

SHRI N. K. SOMANI : What they did in Rajasthan they must not be allowed to do in Haryana.

SHRI NAMBIAR : There is a failure of the machinery there in Haryana. The whole thing was mismanaged. It is the failure of the Government, and so, the Home Minister must resign. If he does not resign, he must be dismissed. Either he must be dismissed or he must resign very honourably.

MR. DEPUTY-SPEAKER : Now, hon. Members have exhausted their time on the amendments. Those who have participated in this discussion will not get any time on the amendments. They have forfeited their time on amendments. I shall not be calling them.

14.12 hrs.

INSURANCE (AMENDMENT)
BILL—contd.

MR. DEPUTY-SPEAKER : We shall now take up further clause-by-clause con-

sideration of the Insurance (Amendment) Bill. We were on clause 20. I think Shri N. K. Somani has exhausted his time already.....

SHRI N. K. SOMANI : How am I responsible for it if something urgent comes up before the House ?

SHRI ATAL BIHARI VAJPAYEE : (Balrampur) : It is beyond our control .

SHRI N. K. SOMANI : We are not deciding the issues in Haryana. How can we do ?

Before speaking on the amendment to clause 20, I would like to be assured through you that the continuity of these discussions would be maintained. It is somehow felt that there is an alternating current of presence between the Deputy Prime Minister and Shri K. C. Pant as far as this Bill is concerned. We have nothing against Shri K. C. Pant as a person. But we would like to be assured that while all these discussions are taking place, the continuity will be maintained. How does Shri K. C. Pant know what has happened and what the background of the discussions was before lunch ? This is not the way that the House should be treated on an enactment like this.

MR. DEPUTY-SPEAKER : I must say that Shri K. C. Pant is most accommodating.

SHRI N. K. SOMANI : If he is more accommodating, we welcome him.

Regarding clause 20, I would submit that the insurance agent is supposed to do one signal service to his clients, and that is in the matter of the provision of expert service. I am sure that Government have realised that insurance is a very a highly professional, legal and technical matter. When a large number of my own amendments had been approved at the joint Committee stage, I had thought and taken it for granted that this innocuous and eminently suitable amendment would also be accepted.

There are two points of view. One is that we require professionally qualified,